

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 152/MP/2012**

Subject : Application under Regulations 24 and 110 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999 read with Section 79 (1) (a) of the Electricity Act, 2003 and provisions of Chapter-3 of the Central Electricity Regulatory Commission (Terms and Conditions of Tariff) Regulations, 2009 to initiate proceedings on blending of the import of coal with the domestic coal and other incidental issues to protect the interest of beneficiaries.

Date of hearing : 18.12.2012

Coram : Dr. Pramod Deo, Chairperson  
Shri S.Jayaraman, Member  
Shri V.S.Verma, Member  
Shri M.Deena Dayalan, Member

Petitioner : GRIDCO Limited, Bhubaneshwar

Respondents : NTPC Limited, New Delhi  
Eastern Regional Load Despatch Centre, Kolkata  
West Bengal State Electricity Board, Kolkata  
Damodar Valley Corporation, Kolkata  
Power Department, Govt. of Sikkim, Gangtok  
Bihar State Electricity Board, Patna  
Jharkhand State Electricity Board, Ranchi

Parties present : Shri R.B.Sharma, Advocate for the petitioner  
Miss Swapna Seshadri, Advocate, NTPC  
Shri Shailendra Singh, NTPC  
Shri Syam Kumar, NTPC

## **Record of Proceedings**

Learned proxy counsel for the NTPC Ltd. submitted that the counsel appearing in this case is not available due to personal difficulty. Accordingly, she requested to adjournment to the matter. None of the other parties present had any objection to the same.

2. The petition shall be listed for hearing on 8.1.2013.

**By the order of the Commission,**

**Sd/-  
(T. Rout)  
Joint Chief (Law)**